

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17401/2010

(From the judgement and order dated 09/04/2010 in CRP No. 94/2010 of the HIGH COURT OF GUWAHATI, ASSAM)

COAL INDIA LIMITED & ANR Petitioner(s)

VERSUS

M/S UJJAL TRANSPORT AGENCY & ORS. Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment, permission to place addl. documents on record and prayer for interim relief)

Date: 30/06/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE A.K. PATNAIK
(VACATION BENCH)

For Petitioner(s)

Mr. Parap P. Tripathi, ASG
Mr. Gautam Awasthi, Adv.
Ms. Nimrat Gill, Adv.
Ms. Shuchi Mishra, Adv.
Mr. Nikhil Jain, Adv.

For Respondent(s)

Mr. K.V. Viswanathan, Sr. Adv.
Mr. Suchit Mohanty, Adv.
Mr. Chinmoy Pradip Sharma, Adv.
Mr. Mangaljit Mukherjee, Adv.
Mr. Ranjan Mukherjee, Adv.

UPON hearing counsel the Court made the following
O R D E R

Issue notice to the respondent Nos. 1 and 2.
Mr. Ranjan Mukherjee, Advocate, who is present on Caveat, accepts notice on behalf of respondent Nos. 1 and 2 and waives service.

....2/-

: 2 :

List after four weeks.

In the meanwhile, enforcement of award dated February 06, 2009 shall remain stayed.

(N.S.K. Kamesh)
Court Master

(Shashi Bala Vij)
Court Master